

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:935
ANSWERED ON:08.12.2003
CATEGORISATION OF PILOTS AS WORKMEN
RAM JEEVAN SINGH;YEMPARALA VENKATESWARA RAO

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Second National Labour Commission in its report recommended that the better off sections of employees like the airline pilots cannot be categorised as ordinary `workmen`;
- (b) if so, whether the Indian Airlines and Air India pilots continue to seek protection as `workmen` when on strike;
- (c) if so, the reasons for non-implementation of the recommendation made by the Second National Labour Commission; and
- (d) the steps taken by the Government to change the relative law to remove better off employees such as pilots from `workmen` category thereby making their strike illegal?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY)

(a)& (b): Yes, Sir.

(c) & (d):The matter is under consideration of Government in consultation with concerned agencies.